

CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI.

OA-435/2001

(6)

New Delhi this the 2nd day of August, 2002.

Hon'ble Dr. A. Vedavalli, Member(J)
Hon'ble Sh. Govindan S. Tampi, Member(A)

Shri Hawa Singh,
Ex-Constable 1196/w
S/o Sh. Bharat Singh,
Village & P.O. Tikri Khund,
Distt. Alipur, Delhi. Applicant

(Present : None even on second call)

Versus

1. Govt. of NCT of Delhi
through Chief Secretary,
Raj Niwas, Delhi.
2. Addl. Dy. Commissioner of Police,
West District,
New Delhi.
3. Jt. Commissioner of Police,
Southern Range(PHs),
I.P. Estate,
New Delhi. Respondents

(through Sh. J.A. Chaudhary, proxy for Sh. George
Paracken, Advocate)

ORDER (ORAL)

Hon'ble Dr. A. Vedavalli, Member(J)

None appeared for applicant today even on
second call. It is seen that none had appeared on his
behalf even on earlier occasion, namely, 01.08.2002.
In the circumstances, it appears that the applicant is
not interested in pursuing this case further. OA is,
therefore, dismissed for default and non-prosecution.

A. Vedavalli

(Dr. A. Vedavalli)
Member(J)

(Govindan S. Tampi)
Member(A)

/vv/